

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 541 of 2020**

**IN THE MATTER OF:**

**Regional Provident Fund Commissioner**

**-II, Tinsukia**

**...Appellant**

**Versus**

**Mr. Bijay Murmuria & Ors.**

**...Respondents**

**Present:-**

**For Appellant: Mr. Manish Dhir, Advocate.**

**For Respondent: Mr. Bijay Murmuria, Advocate  
Mr. Sanjay Bhatt, Advocate for R-2.**

**O R D E R**

**(Virtual Mode)**

**16.07.2020** Service is completed.

Learned counsel for the Respondent seeks time and is allowed to file Reply-Affidavit within two weeks. Rejoinder, if any, may be filed within one week.

We make it clear that we will first hear the argument on the question of limitation.

Let the matter be fixed on **10<sup>th</sup> August, 2020.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Balvinder Singh]  
Member (Technical)**

**[V.P. Singh]  
Member (Technical)**